

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI.

O.A. No. 197/2025

In the matter of:

Hemant Kumar & ors.

....Applicants

Versus

State of Himachal Pradesh and ors.

..... Respondents

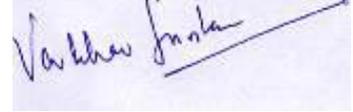
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Respondent No. 02.
HPSPCB.

Through Counsel



Vaibhav Srivastva
(Advocate)

Dated: 07.01.2026

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No 197/2025

In the matter of:

Hemant Kumar

.....Applicant

Versus

State of Himachal Pradesh & Ors.

.....Respondents

**ADDITIONAL REPORT BY WAY OF
AFFIDAVIT ON BEHALF OF H.P. STATE
POLLUTION CONTROL BOARD IN
COMPLIANCE OF ORDER DATED
10.12.2025.**

MAY IT PLEASE YOUR LORDSHIPS:

I, Atul Parmar, S/o Col. S.S. Parmar (Retd) aged about 42 years, presently working as Regional Officer, H.P. State Pollution Control Board at Regional Office Paonta Sahib, Himachal Pradesh, do hereby solemnly declare and affirm on oath as under:-.

Attested
[Signature]
Meenakshi Lamba
Advocate & Oath Commissioner
Paonta Sahib (H.P.)
HIM 195/2025

1. That the present matter is related to illegal mining and violation of environmental norms by M/s Maa Vaishno Stone Crusher, village Salani Katola, Tehsil Nahan, District Sirmaur, H.P. The matter was last listed on 10.12.2025, wherein, the Hon'ble NGT passed following directions qua HPSPCB (Respondent no. 02):-

"...4. In the course of hearing, learned counsel for respondent no. 2 seeks time to file additional affidavit giving requisite details regarding compliance with the aspects of installation of cameras, development of three rows green belt, installation of wind breaking walls of appropriate height with mention of requisite particulars regarding height, length and width and source of the mined material used with copies of relevant statements and audit report, if any, audit is conducted.

5. Additional affidavit along with supporting photographs/videos and other supporting documents may be filed within two weeks..."

2. That in this matter, Response cum report dated 24.09.2025 and Additional response cum report dated 06.12.2025 have been filed by respondent no. 02. i.e. HPSPCB alongwith photographs and Drone

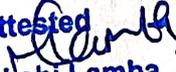
Videography, which are already on record. Further, in compliance to order dated 10.12.2025, the respondent stone crusher unit was again inspected on dated 05.01.2026 by the official of the Regional Office, Paonta Sahib, HPSPCB and the additional details regarding compliances made by the crusher unit alongwith photographs as sought in the afore-cited order of Hon'ble NGT are annexed as **Annexure-I**.

3. That the present additional report of HPSPCB in compliance to order dated 10.12.2025 annexed at Annexure-I may kindly be taken on record please. The answering respondent shall abide by any further order or directions passed by Hon'ble NGT.



DEPONENT

Regional Officer-cum-Environmental Engineer
H.P. State Pollution Control Board
Regional Office, Paonta Sahib
Distt. Sirmour H.P.

Attested

Meenakshi Lamba
Advocate & Oath Commissioner
Paonta Sahib (H.P.)
HIM 195/2016

Verification:

I, the above named deponent do hereby verify that the above contents of para no. 1 to 3 of this affidavit are correct to the best of my knowledge, based on information derived from official records, no part of the same is wrong and nothing material has been concealed therefrom.

Verified at Paonta Sahib, H.P. on this 7th day of January, 2026.

*Rajesh
Identified by me
Shri - Rajesh Kumar
Adhar no: 476407162900*

DEPONENT

Regional Office, Paonta Sahib
H.P. State
Regional Office, Paonta Sahib
Distt. Sirmour H.P.

Certified that this affidavit has been made by Shri Atul Kumar & oath on 8/1/26 who had been identified by Shri Rajesh Kumar who is personally known by me. The contents of the affidavit are read over and explained to the deponent & admits to understand. Hence attested

Attested
Meenakshi Lamba
**Meenakshi Lamba
Advocate & Oath Commissioner
Paonta Sahib (H.P.)
HIM 195/2016**

Annexure-I

Additional Report in compliance to order dated 10-12-2025 passed by Hon'ble NGT in O.A. No. 197/2025 titled Hemant Kumar & ors vs. State of H.P. & ors.

It is submitted that the Hon'ble National Green Tribunal, Principal Bench, New Delhi vide order dated 10.12.2025 in the above cited matter related to illegal mining and violation of environmental regulations by M/s Maa Vaishno Stone Crusher, village Salani Katola, Tehsil Nahan, District Sirmaur, H.P. passed following directions qua HPSPCB:-

“...4. In the course of hearing, learned counsel for respondent no. 2 seeks time to file additional affidavit giving requisite details regarding compliance with the aspects of installation of cameras, development of three rows green belt, installation of wind breaking walls of appropriate height with mention of requisite particulars regarding height, length and width and source of the mined material used with copies of relevant statements and audit report, if any, audit is conducted...”

In compliance to the aforementioned directions it is submitted that the stone crusher unit was again inspected on dated 05.01.2026 by the official of the Regional Office, Paonta Sahib of the State Board. The additional details regarding compliances made by the unit as sought in the afore-cited order of Hon'ble NGT, are tabulated as follows:-

Table No: 1.

Sr. No.	Additional information sought	Information
1	Status of installation of cameras.	As per the Guideline of CPCB , CCTV/PTZ cameras should be installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage . The unit has installed total 11 number of CCTV cameras with 30 days data storage at the Stone Crusher Site covering entrance and all corners of the premises of the unit, covering entire area. (Photographs enclosed at Table No: 2)

2.	Status of development of three rows green belt.	As per the Guideline of CPCB, Plantation of 2-3 rows of tall trees around the periphery of crusher should be done. The unit has provided 2 row plantation of tall trees along the periphery of the stone crusher (one row either on the both side of wind breaking wall). (Photograph enclosed at Table No: 2)
3.	Status of installation of wind breaking walls of appropriate height with mention of requisite particulars regarding height, length and width	As per the Guideline of CPCB, the unit needs to provide GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher. The unit has provided Galvanized Iron sheet (GI Sheet) Wind Breaking Wall of length 335 Feet and Height 24 Feet along the periphery of Stone Crusher. The height of Wind Breaking wall is approx. 3.5 Ft above the highest node of crusher/ Conveyor belt. (Photograph enclosed at Table No: 2)
4.	Status of source of the mined material used with copies of relevant statements and audit report, if any, audit is conducted.	(a) As per the Permanent Registration Certificate (PMT) issued to the crusher unit by the Department of Industries, (Geological Wing) Govt. of H.P. vide letter No. Udyog- Bhu (Regn) Maa Vaishno St. Cr. – 12717 Dated 24.03.2023, the legal source of raw material the granted mining lease area comprising of Khasra No. 141/3/2 measuring 46-12 bighas for a term of 15 years w.e.f. 04.04.2012. The crusher owner shall restrict the production from mining lease area as per Environment Clearance or as per the approved Mining plan, whichever is less. (Copy of PMT issued by the Department of Industries, (Geological Wing)

		<p>Govt. of H.P. enclosed as Annexure- A).</p> <p>(b) The unit has been granted Mining lease vide letter No. Udyog-Bhu (Khani-4)Laghu-179/11-10676 , Dated 23.01.2012, over an area situated in Mauza Mohaliya Katola, Tehsil Nahan, Distt. Sirmaur comprising in Kh. No. 141/3/2, measuring 46-12 Bighas (Private land) for collection/extraction of sand, Stone and Bajri for a period of 15 years or as per the mineral reserves calculated in the Working-cum-Environment Management Plan which ever is earlier. (Copy of Mining Lease granted by the Department of Industries, Govt. of H.P. is enclosed as Annexure- B).</p> <p>(c) HPSPCB had written a letter to the District Mining Officer Sirmaur at Nahan, regarding providing details about status of source of the mined material used with copies of relevant statements and audit report, if any, audit is conducted vide letter No. PCB/RO/(Pt) O.A. No. 197/2025/4200-02, dated 02.01.2026. (Copy of the Board's letter to the Mining Officer enclosed as Annexure- C).</p> <p>(d) As per the reply letter received from the Mining Officer vide letter No.Udyog (Bhu) Sir/court case/Hemant Kumar/2025/-1974 , dated 05.01.2026, a mining lease over Khasra No. 141 /3/2, measuring 46-12Bighas (private land), situated at Mauza Mohaliya Katola, Tehsil Nahan, District Sirmaur (H.P.) for a</p>
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		<p>period of 15 years w.e.f. 04.04.2012 has been granted as source of raw material for operating stone crusher unit in the name and style of <i>M/s Maa Vaishno Stone Crusher</i> situated at Village Salani Katola, PO Sain Wala, Tehsil Nahan, District Sirmaur (HP). Further, as per the Environmental Clearance granted in favor of the said unit by the State Environment Impact Assessment Authority (SEIAA), Himachal Pradesh vide letter No. HPSEIAA/2013/196-989 dated 02.03.2023 the approved production capacity of the mining lease area is 39,971 TPA. The reply letter received from the Mining Officer is enclosed as Annexure- D).</p>
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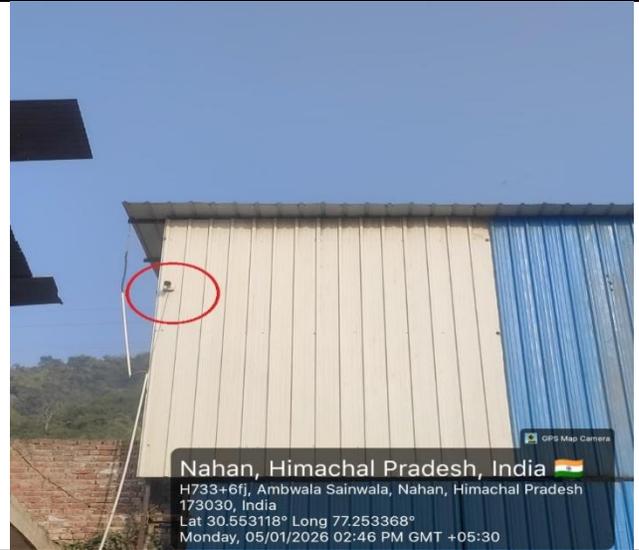
Table No: 2

Supporting photographs for the compliances made by the unit (in reference to Table No. 1):

	
<p>Camera No 1- At Entrance of Crusher.</p>	<p>Camera No 2- At weigh bridge.</p>
	
<p>Camera No 3- At Office.</p>	<p>Camera No 4- Towards haulage road.</p>
	
<p>Camera No 5- Near wind breaking wall.</p>	<p>Camera No 6 & 7- At water storage and washing/ sedimentation tank.</p>



Camera No 8- At Wind breaking wall.



Camera No 9- At Covered shed.

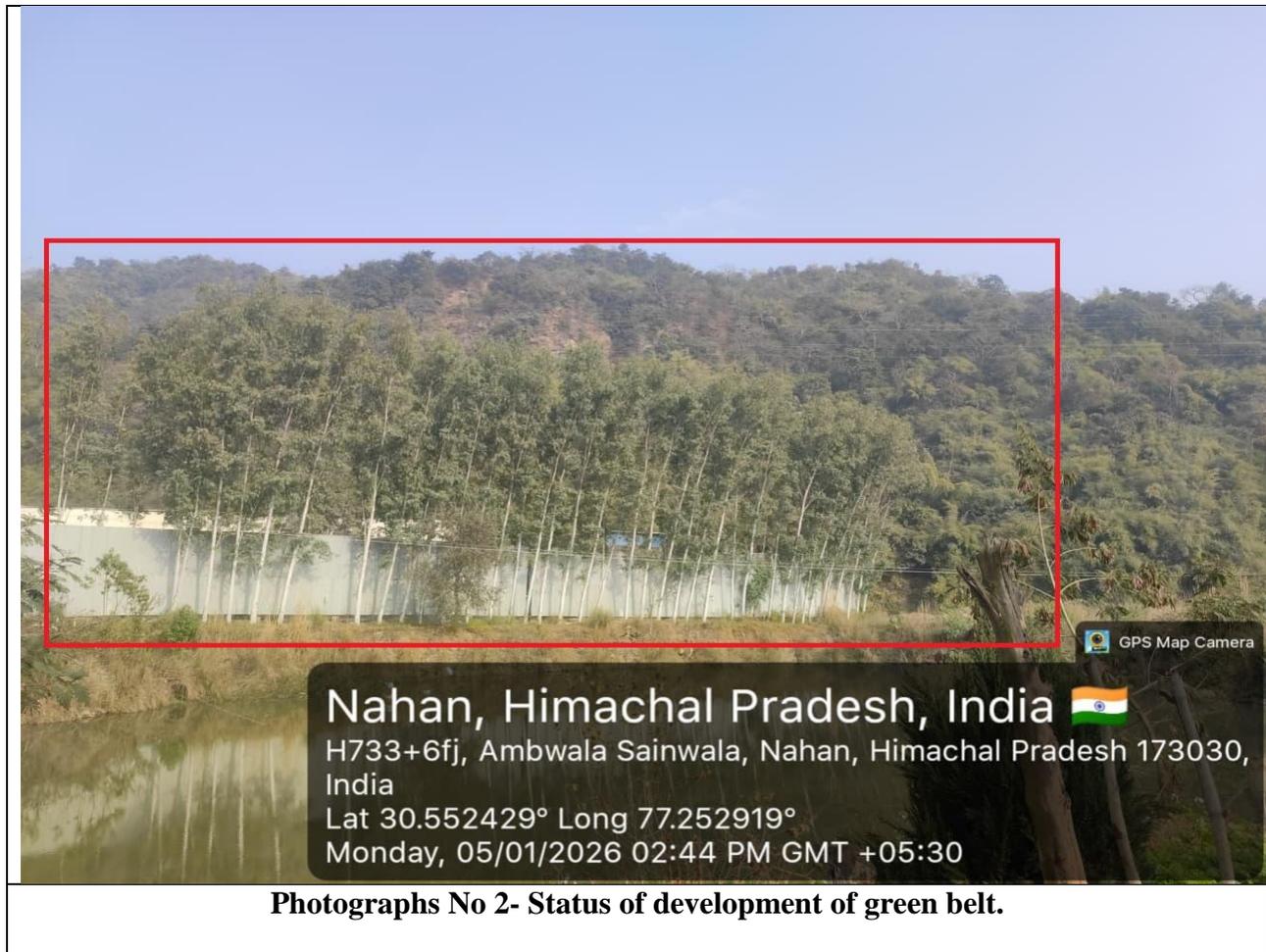


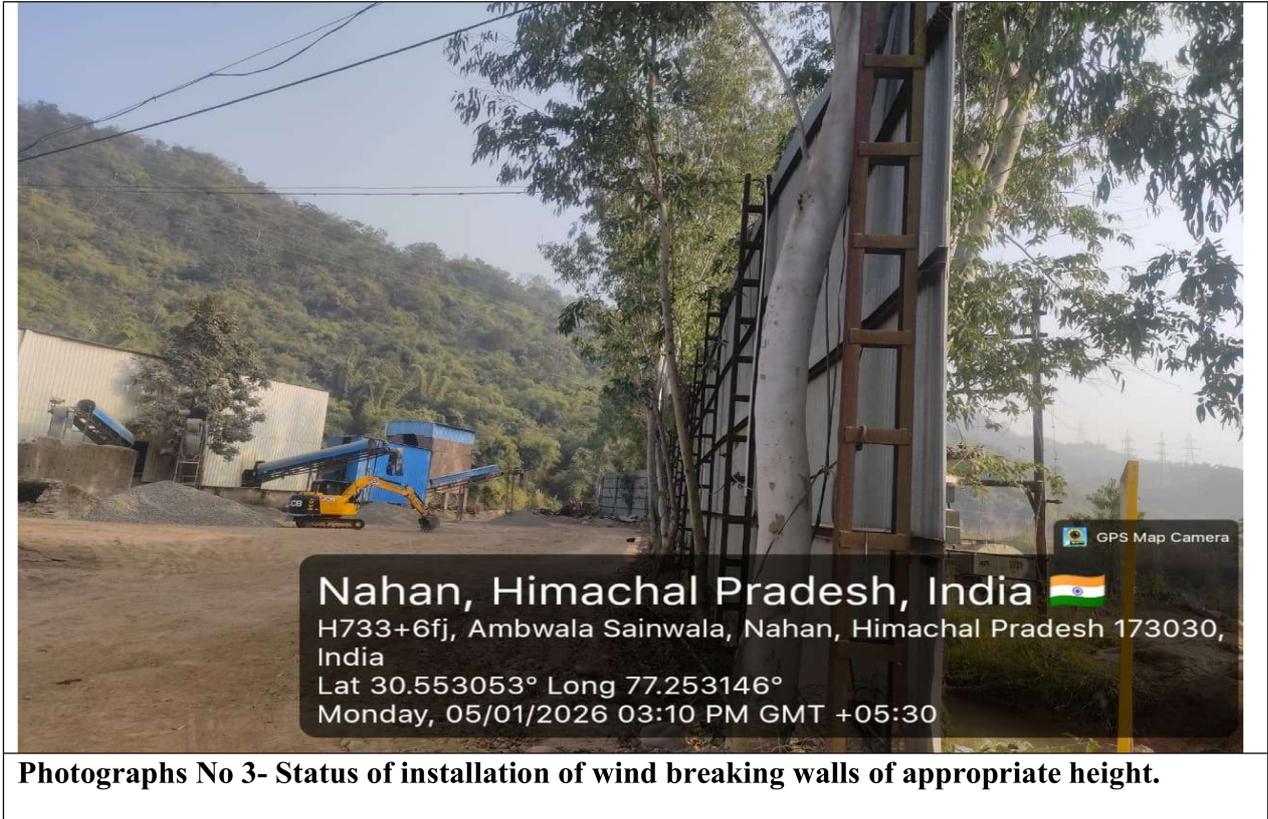
Camera No 10- At right back side.



Camera No 11- At unloading point of raw material.

Photographs No 1- Status of CCTV Cameras installed at the unit.





It is finally submitted that the stone unit is complying to the CPCB guidelines notified for stone crusher units and the guidelines notified by the Deptt. Of Environment Science & Technology & Climate Change, Govt. of HP.

That the aforementioned additional report of HPSPCB may kindly be taken on record please.

Enclosure- As mentioned above.

**Respondent No. 2
Regional Officer
HPSPCB, Paonta Sahib**

Dated: 06.01.2026

FORM-R 13
[(see rule 69(1))]

Permanent Registration
Government of Himachal Pradesh
Office of State Geologist
Department of Industries
Shimla-1.

Whereas, M/s Maa Vaishno Stone Crusher, Village Salani Katola, P.O. Sainwala, Tehsil Nahan, District Sirmour, Himachal Pradesh has applied for renewal of Permanent Registration of stone crusher installed in Kh. No. 126/1, measuring 8-00 Bighas falling in Mauza Katola, Tehsil Nahan, Distt. Sirmour, H.P. as per the provisions of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal Mining, Transportation and Storage) Rules, 2015 vide application Dated 17.02.2021.

The Permanent Registration is hereby renewed in favour of M/s Maa Vaishno Stone Crusher, Village Salani Katola, P.O. Sainwala, Tehsil Nahan, District Sirmour, Himachal Pradesh subject to the following conditions:-

1. The owner of the stone crusher shall observe the provisions of;
 - (i) The Air (Prevention and Control of Pollution) Act, 1981 and rules framed thereunder.
 - (ii) The Water (Prevention and Control of Pollution) Act 1974 and rules framed thereunder.
 - (iii) The Environment (Protection) Act, 1986 and rules framed thereunder.
 - (iv) The Noise Pollution (Regulation and Control) Rules 2000.
2. The expansion of a stone crusher shall not be allowed unless approved by Geological Wing, Department of Industries, Himachal Pradesh.
3. The stone crusher owner shall ensure that the, emission standards are as per the Statutes as notified by the Government vide Notification No. STE-E(3)-17/2012 dated 29.05.2014 or amended from time to time are adhered to.
4. The stone crusher owner shall adopt pollution control measures as per Government Notification No. STE-E(3)-17/2012 dated 29.05.2014 or as amended from time to time.
5. The stone crusher owner shall submit a return by 10th of every month to the concerned Mining Officer, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc. .
6. Free access shall be given to the officer/official of the Geological Wing, Department of Industries, H.P. for the verification of plant & machinery, source/supply of raw material, sale record and stocks of raw material and finished goods.
7. The stone crusher owner shall immediately report to the Deputy Commissioner and Mining officer of the district concerned about any accident which may take place during the course of crushing operation resulting in serious bodily injury.
8. The stone crusher owner shall not pay wages less than the minimum wages prescribed by the Central or State Government from time to time under the Minimum Wages Act, 1948, to the workers employed in the crushing unit.
9. The stone crusher owner shall indemnify the State Government against the claim of the third party.

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- The stone crusher owner shall ensure that aggregate is stacked in such a manner that it does not spill over to the Highway/roads which can be caused of road accident.
11. The Crusher Owner shall display the sign board at a prominent place outside the stone crushing unit indicating the name of the owner, capacity of the unit, date of registration of the unit and also its expiry, telephone number of the owner and the concerned officer to whom public can make a complaint, if any.
 12. The crusher owner shall implant three rows of fast growing species of evergreen trees.
 13. The legal source of raw material the granted mining lease area comprising Kh. No. 141/3/2 measuring 46-12 bighas for a term of 15 years w.e.f. 04.04.2012. The crusher owner shall restrict the production from their mining lease areas as per Environment Clearance or as per the approved Mining Plan, whichever is less.
 14. The crusher owner shall not operate the stone crusher unit without obtaining the Renewal 'Consent to Operate' from the H.P. State Pollution Control Board.
 15. The crusher owner shall obtain all the required statutory clearance at his own level and shall operate the stone crusher accordingly, as per provisions of law.
 16. This renewal of Permanent Registration is valid for a term of 03 years from the date of issuance of this letter and the owner of the Stone Crusher shall apply for renewal atleast 03 months prior to the expiry of Permanent Registration. This permanent registration shall deemed to be withdrawn, in case the State Pollution Control Board withdraws the COP/ROC at any stage in compliance to the order of the Hon'ble National Green Tribunal passed in O.A No. 358/2016 titled as Bhag Singh V/s Union of India & Others as well as in compliance to order of Hon'ble High Court in CWP No. 2067/2019.

Date of Issue

M/s Maa Vaishno Stone Crusher,
 Village Salani Katola, P.O. Sainwala,
 Tehsil Nahan, District Sirmour,
 Himachal Pradesh

[Signature]
 Geologist (Zone-III)
 Geological Wing
 Deptt. of Industries, Shimla
 Dated 24-3-2023

Endst.No. Udyog-Bhu(Regn)Maa Vaishno St. Cr.- 12717
 Copy forwarded to :-

1. The Member Secretary, H.P. State Pollution Control Board, Phase-III, New-Shimla.2.
2. The Mining Officer, Nahan, Distt. Sirmour, H.P. for information and necessary action.
3. Concerned Lease file.

[Signature]
 Geologist (Zone-III)
 Geological Wing
 Deptt. of Industries, Shimla

REGISTERED

No. Udyog-Bhu (Khani-4) Laghu-179/11-10676
 Government of Himachal Pradesh
 Department of Industries
 "Geological Wing"

Dated, Shimla-171001, the

23-1 2012

From:

Director of Industries
 Himachal Pradesh

To

✓ M/s Maa Vaishno Stone Crusher,
 Village Salani Katola, P.O. Sain Wala,
 Tehsil Nahan, Distt. Sirmour, H.P.

Subject: Grant of Mining Lease in favour of M/s Maa Vaishno Stone Crusher, Village Salani Katola, P.O. Sain Wala, Tehsil Nahan, Distt. Sirmour, H.P.

D/Sir,

Please refer to your application dated 16.3.2011 for the grant of mining lease.

The Govt. has decided vide letter no. Ind-II(F)6-36/2011, dated 11.01.2012 to grant a mining lease in favour of M/s Maa Vaishno Stone Crusher, Village Salani Katola, P.O. Sain Wala, Tehsil Nahan, Distt. Sirmour, H.P. over an area situated in Mauza Mohaliya Katola, Tehsil Nahan, Distt. Sirmour comprising in Kh. No. 141/3/2, measuring 46-12 Bighas (Private land) for collection/extraction of sand, Stone and Bajri for use in stone crusher unit to be installed under the provisions of Himachal Pradesh Minor Minerals (Concession) Revised Rules, 1971 for a period of 15 years or as per the mineral reserves calculated in the Working-cum-Environment Management Plan which ever is earlier subject to the following conditions:

1. The lessee shall have to execute a mining lease deed on the Form "F" on Non-Judicial Stamp Paper worth Rs. 67500/- (Rs. Sixty Seven thousands five hundred) only and submit four copies of the same alongwith original Jamabandi and Tatima within three months from the date of issue of this grant order.
2. The lessee shall deposit security amount of Rs. 25000/- in the shape of F.D.R. duly pledged in favour of the Director of Industries, H.P. Shimla-171001 for fifteen years.
3. The lessee shall deposit demarcation expenditure with the department if demarcation needs to be carried out by the Deptt. and the lessee shall enter the land only when the inspection is got conducted from revenue Deptt. in the presence of Deptt. Official and boundary pillars are raised.
4. The lessee shall work according to Mines and Minerals (Development and Regulation) Act, 1957, the Metalliferous Mines Regulations, 1961 and the Mines Act, 1952 including any other rule of law applicable from time to time. The contravention of any provision of the Act or its subordinate legislation shall amount to cancellation of the lease

5. The lessee shall be bound to comply with all the directions as laid down by the Joint Inspection Committee and other Departments/Panchayat. The lessee shall also be bound to comply with all the directions if any, given by the Hon'ble Supreme/High Court as well as by the Government from time to time with regard to mining operation and stone crusher.
6. Mining operation in the area shall be carried out strictly in accordance with approved Working-cum-Environment Management Plan. The working in the leased area after the expiry of five years after the grant of mining lease may further be allowed by the Director of Industries on the basis of review and recommendations of the committee constituted by him for the purpose and after having being satisfied that the leased area has been developed by the lessee in a systematic and scientific manner and lessee is paying all Govt. dues on regular basis. On review, if it is found that lessee has not develop the leased area in a systematic and scientific manner as per the provisions of Mining Plan and he is in arrears of Govt. dues, the lease can even be terminated prematurely.
7. In case of objection, if any, raised by the local residents or concerned land owners, entire responsibility to settle the same will be of the lessee.
8. No mining operation shall be allowed within the safe distance from the Public/Private property/structure/scheme etc. if any, exists near/within the leased area.
9. After setting up of stone crusher the lessee shall pay royalty on the scheduled rates as per rule. The royalty shall be charged on the basis of actual production which will be computed based on consumption of electricity and other measures. In case the lessee does not pay royalty in time i.e. by tenth of next month alongwith monthly return on Form "G" simple interest at the rate of twenty four percent (24%) per annum shall be charged for the default period.
10. In case the lessee does not pay dead rent/surface rent in two half yearly installments on the 15th April and 15th October each year during subsistence of the lease, simple interest at the rate of twenty four percent (24%) per annum shall be charged for the default period.
11. The lessee shall establish mineral based industry i.e. stone crusher unit within one year from the issuance of grant order.
12. The lessee shall at his own expense erect and at all times maintain and keep in good repair boundary marks and pillars necessary to indicate the demarcation shown in the revenue record annexed to the lease deed. Mining operation shall only be allowed after getting a certificate from concerned Mining Officer that demarcation of the area has been done as per the plan and that concrete boundary pillars of atleast 3 feet height have been raised.
13. The lessee shall have to submit a plan for approach road in order to give a reasonable & shortest approach to mine and to the mine of adjoining lessees.
14. The lessee shall do mining in a scientific and systematic manner, and to ensure the same,
 - (a) Dumping sites for mine waste and top soil shall be provided in such a way so that there is no damage to the adjoining land and the same

- does not roll down on the slope. Topsoil shall be used for afforestation purposes in the barren/exhausted pits.
- (b) Diversion dams and other engineering structures as advised by the deptt. from time to time at different suitable sites, shall be got erected to arrest and channelise the flow of water and also to avoid erosion of the land, causing siltation of nearby natural water bodies.
 - (c) The loading/unloading points in the mine areas shall be developed in such a way that no hindrance is caused to the traffic and no material is stacked within the acquired width of P.W.D. road.
 - (d) All precaution shall be taken to check air pollution, water pollution and noise pollution, as per standards of H.P. State Environment Protection & Pollution Control Board. Further the lessee shall obtain the consent of the Board under Water Act, 1974 & Air Act, 1981.
 - (e) Visual impact caused due to dug-out benches and waste disposal areas shall be controlled by undertaking afforestation on worked out benches, waste disposal areas and at areas where no working is proposed.
 - (f) Labourers shall be provided with safety equipment's like boots, helmets, ropes, ear plug and even nose filters, site services like rest shelter, drinking water and first aid facilities shall also be provided at the mining site.
15. Surface collection of sand, stone and bajri from river/khud/khalla shall be done in such a way, so as not to cause environmental and ecological imbalance. To ensure this,
- a) The lessee shall not carry any collection/mining operation at any point within a distance of 75 mtrs. from any railway line/bridge, 60 mtrs. from National Highway or 60 mtrs. from any reservoir, tank, canal, road except under and in accordance with previous permissions of Joint Inspection Report.
 - b) Excavations, below the natural surface level of the bed shall not exceed 3 feet.
 - c) The lessee shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
16. No River/Stream bed mining shall be allowed within 75 mtrs. from the periphery of soil conservation works, nursery plantation, check dams or as per the recommendation of Joint Inspection Committee, whichever is more.
17. No River/ Stream bed mining shall be allowed within $1/5^{\text{th}}$ of its span or 5 mtrs. from the bank or as specified by the Sub-Divisional Committee whichever is more.
18. No River/Stream bed mining shall be allowed within 300 meters U/s and D/s of water supply scheme or the distance as specified by the Sub-Divisional Committee which ever is more.

19. No River/Stream bed mining shall be allowed within 300 mtrs. U/s and 300 to 500 mtrs. D/s of bridges depending upon site specific condition.
20. No approach road from PWD road shall be allowed to mining lease area, unless lessee/ contractor obtains written permission from XEN, PWD for making road leading to all intake places from the PWD roads.
21. No mechanical excavators are allowed for the extraction of mineral. Mechanical mining shall be allowed only with the prior approval of the Director of Industries.
22. No boulder/cobbles/hand broken road ballast, shall be allowed to be transported outside the State from River/ Stream beds.
23. The lessee shall ensure that his labour does not involve in fish poaching.
24. No blasting shall be allowed in River/Stream beds.
25. The lessee shall adopt all requisite pollution control arrangements to minimize the pollution levels as per norms of PCB which is likely to be there due to proposed mining activities.
26. The lessee shall make provision for water sprinkling and shall provide sufficient plantation in and around the leased area.
27. The lessee shall be bound to pay Rs. 5/- per trolley and Rs. 10/- per truck or as amended from time to time on extraction and export of sand, stone & bajri to the concerned Gram Panchayat through Mining Officer, Nahan.
28. In case of any genuine public complaint, the lessee either shall have to redress the same or shall have to stop the mining activities.
29. The lessee shall not carry out any mining activity in the forest land and if he notices any other person carrying out mining activities in the forest area, he shall report the matter to the forest department.
30. The lessee shall confine its mining activities towards the central portion of the river and should always maintain a safe distance from the banks. The applicant, however, should take all preventive measures to prevent the river banks from erosion as well as any adverse effect on private property existing in the form of private land as well as objects of public utility existing adjoining to the banks of the river. The lessee shall be solely responsible for any damage or compensation in lieu of the same.
31. The State Govt. shall have right to pre-mature termination of mining lease, if the State Govt. is of the opinion that it is expedient in the interest of regulation of Mines and Minerals Development, preservation of Natural Environment, Control of Floods, prevention of pollution, or to avoid danger to public health or communications or to ensure safety of buildings, monuments or other structures or for such others purposes as the State Govt. may deem fit as provided under Section-4A(2) of Mines and Minerals (Development & Regulation) Act, 1957.
32. The mining lease deed is executed at the Capital of the State of Himachal Pradesh subject to the provisions of Article – 226 of the Constitution of India. It is here agreed upon by the lessee and the State Govt. that in the event of any dispute in relation to the area under mining lease, condition of the lease and in

respect of all matter touching the relationship of the lessee and the State Govt. suit or petition shall be filed in the Civil Court at Shimla and it is hereby expressly agreed that neither party shall file a suit or appeal being any action at any place other than the court named above i.e. Shimla."

33. The lease shall be cancelled/ determined by the granting authority in case of violation of any provision of the H.P. Minor Minerals (Concession) Revised Rules, 1971.

- The lessee shall submit Working cum-Environment Management Plan duly approved by the Competent Authority before the execution of lease deed i.e. within 3 months from the issue of these grant order.
- The lessee shall apply for consent of the State Pollution control Board under provision of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 after the grant of mining lease but before commencement of mining activities.
- The lessee shall submit valid copy of Certificate of Approval and Income Tax Clearance Certificate or Affidavit before the execution of Mining Lease Deed.

These orders are subject to revision, in case of change in the policy by the Govt. from time to time. The above conditions from S. No. 4 to 33 shall be incorporated in the mining lease deed in Part-V after Clause-7.

Yours faithfully,


Director of Industries
Himachal Pradesh
Dated : 

Endst. No. Udyog-Bhu(Khani-4)Laghu-179/11-

Copy to:

1. The Principal Secretary (Inds.) to the Govt. of H.P. for information with reference to his letter no. Ind-II(F)6-36/2011, dated 11.01.2012.
2. The Sub-Divisional Magistrate (C) Nahan, Distt. Sirmour, H.P.
3. The Divisional Forest Officer, Nahan, Distt. Sirmour, H.P.
4. The Assistant Engineer, I & PH Sub Division, Nahan, District Sirmour, H.P.
5. The Assistant Engineer, Nahan Sub-Division, H.P. P.W.D. Nahan, Distt. Sirmour, H.P.
6. The Environmental Engineer, H.P. State Pollution Control Board, Paonta Sahib, Distt. Sirmour, H.P.
7. The Mining Officer, Nahan, Distt. Sirmour, H.P. for information and necessary action.
8. The Pradhan, Gram Panchayat, Salani Kotla, Tehsil Nahan, District Sirmour, H.P.
9. Guard file.


State Geologist
Himachal Pradesh



H.P. STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE PAONTA SAHIB

HIMUDA Complex, Plot no. 1-3, Shubhkhera
Teh: Paonta Sahib, Distt: Sirmaur, Pin-173025



01704-225870
<https://hppcb.nic.in/>
pcbropaonta2@gmail.com



No PCB/RO/(Pt)O.A. No. 197/2025/ 4200-02
To

Dated: 02.01.2025

The Mining Officer
At Nahan, Distt Sirmaur (H.P.)

Subject: Regarding O.A No. 197/2025 titled as Hemant Kumar V/s State of HP and Ors.

Sir,

This is in reference to the Hon'ble NGT O.A No. 197/2025 titled as Hemant Kumar V/s State of HP and Ors . As per the Hon'ble NGT order dated 10.12.2025 in matter of O.A No. 197/2025 titled as Hemant Kumar V/s State of HP and ors (copy of order enclosed as Annexure- I)

".....In the course of hearing, learned counsel for respondent no. 2 seeks time to file additional affidavit giving requisite details regarding compliance with the aspects of installation of cameras, development of three rows green belt, installation of wind breaking walls of appropriate height with mention of requisite particulars regarding height, length and width and source of the mined material used with copies of relevant statements and audit report, if any, audit is conducted."

Hence it is requested to submit details about **source of the mined material used with copies of relevant statements and audit report, if any, audit is conducted** for M/s Maa Vaishno Stone Crusher, Village Salani Katola, P.O Sainwala, Teh. Nahan, District: Sirmour (H.P). The matter is listed on dated 12.01.2026.

It is requested to submit the requisite details at earliest, So that the report can be submitted to the Hon'ble NGT well within time.

Please treat is as the most urgent Hon'ble NGT matter

Yours faithfully

Encl: As above

Atul Parmar
Regional Officer cum
Environmental Engineer
HPSPCB Regional Office Paonta Sahib

Copy to:

1. The Member Secretary, HPSPCB, Him Parivesh, Phase 3, Shimla 09 for information please.
2. The Deputy Commissioner Sirmaur for information please.

Regional Officer cum
Environmental Engineer
HPSPCB Regional Office Paonta Sahib

Item No. 05

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 197/2025

Hemant Kumar

Applicant

Versus

State of Himachal Pradesh & Ors.

Respondents

Date of hearing: 10.12.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None for the Applicant.

Respondents: Mr. Vaibhav Srivastava, AAG with Mr. Ashish Joshi, Advocate for
Respondents no. 1 and 2.
Ms. Priya Pachouri, Proxy Counsel for Ms. Shimpy Sharma, Advocate for
Respondent no. 3 (through V.C.).
None for Respondent no.4.

ORDER

1. Additional response cum report dated 06.12.2025 has been filed by respondent no. 2.
2. None has appeared for the applicant and respondent no. 4.
3. Part arguments heard.
4. In the course of hearing, learned counsel for respondent no. 2 seeks time to file additional affidavit giving requisite details regarding compliance with the aspects of installation of cameras, development of three rows green belt, installation of wind breaking walls of appropriate height with mention of requisite particulars regarding height, length and width and source of the mined material used with copies of relevant statements and audit report, if any, audit is conducted.

5. Additional affidavit along with supporting photographs/videos and other supporting documents may be filed within two weeks.
6. List on 12.01.2026 for final hearing.
7. The applicant and respondent no. 4 may be informed about the next date of hearing fixed and may be asked to join the proceedings physically or through V.C. on that date.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

December 10th, 2025
Original Application No. 197/2025
AB

No.: Udyog (Bhu) Sir/ Court Case/ Hemant Kumar/2025/- 1974
Office of the Mining Officer, Nahan
Distt. Sirmour (H.P.)
Dated 05/01/2026 Nahan

To

The Regional Officer cum
Environmental Engineer,
HPSPCB, Regional Office Paonta Sahib

Subject: Regarding OA No. 197/2025 titled as Hemant Kumar vs State of H.P. & Ors.

Sir

In reference to your office letter dated 02.01.2026 on the subject cited above, it is to inform you that a mining lease over Khasra No. 141/3/2, measuring 46-12 Bighas (private land), situated at Mauza Mohaliya Katola, Tehsil Nahan, District Sirmour (H.P.) for a period of 15 years w.e.f. 04.04.2012 has been granted as source of raw material for operating stone crusher unit in the name and style of M/s Maa Vaishno Stone Crusher situated at Village Salani Katola, PO Sain Wala, Tehsil Nahan, District Sirmour (HP). Further, as per the Environmental Clearance granted in favor of the said unit by the State Environment Impact Assessment Authority (SEIAA), Himachal Pradesh vide letter No. HPSEIAA/2013/196-989 dated 02.03.2023 the approved production capacity of the mining lease area is 39,971 TPA. All the relevant documents are being enclosed herewith (as annexure 1,2,3 & 4) for your kind perusal and necessary action please.

Submitted for kind perusal and further necessary action, please.

Faithfully ,


(Sarit Chander)

Geologist-Cum-Mining Officer
Distt. Sirmour at Nahan

REGISTERED

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31/1/2012

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No. Udyog-Bhu (Khani-4)Laghu-179/11-
Government of Himachal Pradesh
Department of Industries
"Geological Wing"

Dated, Shimla-171001, the

2012

From:

Director of Industries
Himachal Pradesh

To

✓ M/s Maa Vaishno Stone Crusher,
Village Salani Katola, P.O. Sain Wala,
Tehsil Nahan, Distt. Sirmour, H.P.

Subject:

**Grant of Mining Lease in favour of M/s Maa Vaishno Stone
Crusher, Village Salani Katola, P.O. Sain Wala, Tehsil Nahan, Distt.
Sirmour, H.P.**

D/Sir,

Please refer to your application dated 16.3.2011 for the grant of mining
lease.

The Govt. has decided vide letter no. Ind-II(F)6-36/2011, dated 11.01.2012 to grant a mining lease in favour of M/s Maa Vaishno Stone Crusher, Village Salani Katola, P.O. Sain Wala, Tehsil Nahan, Distt. Sirmour, H.P. over an area situated in Mauza Mohaliya Katola, Tehsil Nahan, Distt. Sirmour comprising in Kh. No. 141/3/2, measuring 46-12 Bighas (Private land) for collection/extraction of sand, Stone and Bajri for use in stone crusher unit to be installed under the provisions of Himachal Pradesh Minor Minerals (Concession) Revised Rules, 1971 for a period of 15 years or as per the mineral reserves calculated in the Working-cum-Environment Management Plan which ever is earlier subject to the following conditions:

1. The lessee shall have to execute a mining lease deed on the Form "F" on Non-Judicial Stamp Paper worth Rs. 67500/- (Rs. Sixty Seven thousands five hundred) only and submit four copies of the same alongwith original Jamabandi and Tatima within three months from the date of issue of this grant order.
2. The lessee shall deposit security amount of Rs. 25000/- in the shape of F.D.R. duly pledged in favour of the Director of Industries, H.P. Shimla-171001 for fifteen years.
3. The lessee shall deposit demarcation expenditure with the department if demarcation needs to be carried out by the Deptt. and the lessee shall enter the land only when the inspection is got conducted from revenue Deptt. in the presence of Deptt. Official and boundary pillars are raised.
4. The lessee shall work according to Mines and Minerals (Development and Regulation) Act, 1957, the Metalliferous Mines Regulations, 1961 and the Mines Act, 1952 including any other rule of law applicable from time to time. The contravention of any provision of the Act or its subordinate legislation shall amount to cancellation of the lease

5. The lessee shall be bound to comply with all the directions as laid down by the Joint Inspection Committee and other Departments/Panchayat. The lessee shall also be bound to comply with all the directions if any, given by the Hon'ble Supreme/High Court as well as by the Government from time to time with regard to mining operation and stone crusher.
6. Mining operation in the area shall be carried out strictly in accordance with approved Working-cum-Environment Management Plan. The working in the leased area after the expiry of five years after the grant of mining lease may further be allowed by the Director of Industries on the basis of review and recommendations of the committee constituted by him for the purpose and after having being satisfied that the leased area has been developed by the lessee in a systematic and scientific manner and lessee is paying all Govt. dues on regular basis. On review, if it is found that lessee has not develop the leased area in a systematic and scientific manner as per the provisions of Mining Plan and he is in arrears of Govt. dues, the lease can even be terminated prematurely.
7. In case of objection, if any, raised by the local residents or concerned land owners, entire responsibility to settle the same will be of the lessee.
8. No mining operation shall be allowed within the safe distance from the Public/Private property/structure/scheme etc. if any, exists near/within the leased area.
9. After setting up of stone crusher the lessee shall pay royalty on the scheduled rates as per rule. The royalty shall be charged on the basis of actual production which will be computed based on consumption of electricity and other measures. In case the lessee does not pay royalty in time i.e. by tenth of next month alongwith monthly return on Form "G" simple interest at the rate of twenty four percent (24%) per annum shall be charged for the default period.
10. In case the lessee does not pay dead rent/surface rent in two half yearly installments on the 15th April and 15th October each year during subsistence of the lease, simple interest at the rate of twenty four percent (24%) per annum shall be charged for the default period.
11. The lessee shall establish mineral based industry i.e. stone crusher unit within one year from the issuance of grant order.
12. The lessee shall at his own expense erect and at all times maintain and keep in good repair boundary marks and pillars necessary to indicate the demarcation shown in the revenue record annexed to the lease deed. Mining operation shall only be allowed after getting a certificate from concerned Mining Officer that demarcation of the area has been done as per the plan and that concrete boundary pillars of atleast 3 feet height have been raised.
13. The lessee shall have to submit a plan for approach road in order to give a reasonable & shortest approach to mine and to the mine of adjoining lessees.
14. The lessee shall do mining in a scientific and systematic manner, and to ensure the same,
 - (a) Dumping sites for mine waste and top soil shall be provided in such a way so that there is no damage to the adjoining land and the same

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- does not roll down on the slope. Topsoil shall be used for afforestation purposes in the barren/exhausted pits.
- (b) Diversion dams and other engineering structures as advised by the deptt. from time to time at different suitable sites, shall be got erected to arrest and channelise the flow of water and also to avoid erosion of the land, causing siltation of nearby natural water bodies.
 - (c) The loading/unloading points in the mine areas shall be developed in such a way that no hindrance is caused to the traffic and no material is stacked within the acquired width of P.W.D. road.
 - (d) All precaution shall be taken to check air pollution, water pollution and noise pollution, as per standards of H.P. State Environment Protection & Pollution Control Board. Further the lessee shall obtain the consent of the Board under Water Act, 1974 & Air Act, 1981.
 - (e) Visual impact caused due to dug-out benches and waste disposal areas shall be controlled by undertaking afforestation on worked out benches, waste disposal areas and at areas where no working is proposed.
 - (f) Labourers shall be provided with safety equipment's like boots, helmets, ropes, ear plug and even nose filters, site services like rest shelter, drinking water and first aid facilities shall also be provided at the mining site.
15. Surface collection of sand, stone and bajri from river/khud/khalla shall be done in such a way, so as not to cause environmental and ecological imbalance. To ensure this,
- a) The lessee shall not carry any collection/mining operation at any point within a distance of 75 mtrs. from any railway line/bridge, 60 mtrs. from National Highway or 60 mtrs. from any reservoir, tank, canal, road except under and in accordance with previous permissions of Joint Inspection Report.
 - b) Excavations, below the natural surface level of the bed shall not exceed 3 feet.
 - c) The lessee shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
16. No River/Stream bed mining shall be allowed within 75 mtrs. from the periphery of soil conservation works, nursery plantation, check dams or as per the recommendation of Joint Inspection Committee, whichever is more.
17. No River/ Stream bed mining shall be allowed within $1/5^{\text{th}}$ of its span or 5 mtrs. from the bank or as specified by the Sub-Divisional Committee whichever is more.
18. No River/Stream bed mining shall be allowed within 300 meters U/s and D/s of water supply scheme or the distance as specified by the Sub-Divisional Committee which ever is more.

19. No River/Stream bed mining shall be allowed within 300 mtrs. U/s and 300 to 500 mtrs. D/s of bridges depending upon site specific condition.
20. No approach road from PWD road shall be allowed to mining lease area, unless lessee/ contractor obtains written permission from XEN, PWD for making road leading to all intake places from the PWD roads.
21. No mechanical excavators are allowed for the extraction of mineral. Mechanical mining shall be allowed only with the prior approval of the Director of Industries.
22. No boulder/cobbles/hand broken road ballast, shall be allowed to be transported outside the State from River/ Stream beds.
23. The lessee shall ensure that his labour does not involve in fish poaching.
24. No blasting shall be allowed in River/Stream beds.
25. The lessee shall adopt all requisite pollution control arrangements to minimize the pollution levels as per norms of PCB which is likely to be there due to proposed mining activities.
26. The lessee shall make provision for water sprinkling and shall provide sufficient plantation in and around the leased area.
27. The lessee shall be bound to pay Rs. 5/- per trolley and Rs. 10/- per truck or as amended from time to time on extraction and export of sand, stone & bajri to the concerned Gram Panchayat through Mining Officer, Nahan.
28. In case of any genuine public complaint, the lessee either shall have to redress the same or shall have to stop the mining activities.
29. The lessee shall not carry out any mining activity in the forest land and if he notices any other person carrying out mining activities in the forest area, he shall report the matter to the forest department.
30. The lessee shall confine its mining activities towards the central portion of the river and should always maintain a safe distance from the banks. The applicant, however, should take all preventive measures to prevent the river banks from erosion as well as any adverse effect on private property existing in the form of private land as well as objects of public utility existing adjoining to the banks of the river. The lessee shall be solely responsible for any damage or compensation in lieu of the same.
31. The State Govt. shall have right to pre-mature termination of mining lease, if the State Govt. is of the opinion that it is expedient in the interest of regulation of Mines and Minerals Development, preservation of Natural Environment, Control of Floods, prevention of pollution, or to avoid danger to public health or communications or to ensure safety of buildings, monuments or other structures or for such others purposes as the State Govt. may deem fit as provided under Section-4A(2) of Mines and Minerals (Development & Regulation) Act, 1957.
32. The mining lease deed is executed at the Capital of the State of Himachal Pradesh subject to the provisions of Article - 226 of the Constitution of India. It is here agreed upon by the lessee and the State Govt. that in the event of any dispute in relation to the area under mining lease, condition of the lease and in

respect of all matter touching the relationship of the lessee and the State Govt. suit or petition shall be filed in the Civil Court at Shimla and it is hereby expressly agreed that neither party shall file a suit or appeal being any action at any place other than the court named above i.e. Shimla."

33. The lease shall be cancelled/ determined by the granting authority in case of violation of any provision of the H.P. Minor Minerals (Concession) Revised Rules, 1971.
- The lessee shall submit Working cum-Environment Management Plan duly approved by the Competent Authority before the execution of lease deed i.e. within 3 months from the issue of these grant order.
 - The lessee shall apply for consent of the State Pollution control Board under provision of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 after the grant of mining lease but before commencement of mining activities.
 - The lessee shall submit valid copy of Certificate of Approval and Income Tax Clearance Certificate or Affidavit before the execution of Mining Lease Deed.

These orders are subject to revision, in case of change in the policy by the Govt. from time to time. The above conditions from S. No. 4 to 33 shall be incorporated in the mining lease deed in Part-V after Clause-7.

Yours faithfully,


Director of Industries
Himachal Pradesh

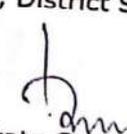
Dated :

23-1-2012

Endst. No. Udyog-Bhu(Khani-4)Laghu-179/11-10682

Copy to:

1. The Principal Secretary (Inds.) to the Govt. of H.P. for information with reference to his letter no. Ind-II(F)6-36/2011, dated 11.01.2012.
2. The Sub-Divisional Magistrate (C) Nahan, Distt. Sirmour, H.P.
3. The Divisional Forest Officer, Nahan, Distt. Sirmour, H.P.
4. The Assistant Engineer, I & PH Sub Division, Nahan, District Sirmour, H.P.
5. The Assistant Engineer, Nahan Sub-Division, H.P. P.W.D. Nahan, Distt. Sirmour, H.P.
6. The Environmental Engineer, H.P. State Pollution Control Board, Paonta Sahib, Distt. Sirmour, H.P.
7. The Mining Officer, Nahan, Distt. Sirmour, H.P. for information and necessary action.
8. The Pradhan, Gram Panchayat, Salani Kotla, Tehsil Nahan, District Sirmour, H.P.
9. Guard file.


State Geologist
Himachal Pradesh

Whereas, M/s Maa Vaishno Stone Crusher, Village Salani Katola, P.O. Sainwala, Tehsil Nahan, District Sirmour, Himachal Pradesh has applied for renewal of Permanent Registration of stone crusher installed in Kh. No. 126/1, measuring 8-00 Bighas falling in Mauza Katola, Tehsil Nahan, Distt. Sirmour, H.P. as per the provisions of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal Mining, Transportation and Storage) Rules, 2015 vide application Dated 17.02.2021.

The Permanent Registration is hereby renewed in favour of M/s Maa Vaishno Stone Crusher, Village Salani Katola, P.O. Sainwala, Tehsil Nahan, District Sirmour, Himachal Pradesh subject to the following conditions:-

1. The owner of the stone crusher shall observe the provisions of;
 - (i) The Air (Prevention and Control of Pollution) Act, 1981 and rules framed thereunder.
 - (ii) The Water (Prevention and Control of Pollution) Act 1974 and rules framed thereunder.
 - (iii) The Environment (Protection) Act, 1986 and rules framed thereunder.
 - (iv) The Noise Pollution (Regulation and Control) Rules 2000.
2. The expansion of a stone crusher shall not be allowed unless approved by Geological Wing, Department of Industries, Himachal Pradesh.
3. The stone crusher owner shall ensure that the, emission standards are as per the Statutes as notified by the Government vide Notification No. STE-E(3)-17/2012 dated 29.05.2014 or amended from time to time are adhered to.
4. The stone crusher owner shall adopt pollution control measures as per Government Notification No. STE-E(3)-17/2012 dated 29.05.2014 or as amended from time to time.
5. The stone crusher owner shall submit a return by 10th of every month to the concerned Mining Officer, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc. .
6. Free access shall be given to the officer/official of the Geological Wing, Department of Industries, H.P. for the verification of plant & machinery, source/supply of raw material, sale record and stocks of raw material and finished goods.
7. The stone crusher owner shall immediately report to the Deputy Commissioner and Mining officer of the district concerned about any accident which may take place during the course of crushing operation resulting in serious bodily injury.
8. The stone crusher owner shall not pay wages less than the minimum wages prescribed by the Central or State Government from time to time under the Minimum Wages Act, 1948, to the workers employed in the crushing unit.
9. The stone crusher owner shall indemnify the State Government against the claim of the third party.

The stone crusher owner shall ensure that aggregate is stacked in such a manner that it does not spill over to the Highway/roads which can be caused of road accident.

11. The Crusher Owner shall display the sign board at a prominent place outside the stone crushing unit indicating the name of the owner, capacity of the unit, date of registration of the unit and also its expiry, telephone number of the owner and the concerned officer to whom public can make a complaint, if any.
12. The crusher owner shall implant three rows of fast growing species of evergreen trees.
13. The legal source of raw material the granted mining lease area comprising Kh. No. 141/3/2 measuring 46-12 bighas for a term of 15 years w.e.f. 04.04.2012. The crusher owner shall restrict the production from their mining lease areas as per Environment Clearance or as per the approved Mining Plan, whichever is less.
14. The crusher owner shall not operate the stone crusher unit without obtaining the Renewal 'Consent to Operate' from the H.P. State Pollution Control Board.
15. The crusher owner shall obtain all the required statutory clearance at his own level and shall operate the stone crusher accordingly, as per provisions of law.
16. This renewal of Permanent Registration is valid for a term of 03 years from the date of issuance of this letter and the owner of the Stone Crusher shall apply for renewal atleast 03 months prior to the expiry of Permanent Registration. This permanent registration shall deemed to be withdrawn, in case the State Pollution Control Board withdraws the COP/ROC at any stage in compliance to the order of the Hon'ble National Green Tribunal passed in O.A No. 358/2016 titled as Bhag Singh V/s Union of India & Others as well as in compliance to order of Hon'ble High Court in CWP No. 2067/2019.

Date of Issue

✓
**M/s Maa Vaishno Stone Crusher,
 Village Saini Katola, P.O. Sainwala,
 Tehsil Nahan, District Sirmour,
 Himachal Pradesh**

Endst.No. Udyog-Bhu(Regn)Maa Vaishno St. Cr.- 12717

Copy forwarded to :-

1. The Member Secretary, H.P. State Pollution Control Board, Phase-III, New-Shimla.
2. The Mining Officer, Nahan, Distt. Sirmour, H.P. for information and necessary action.
3. Concerned Lease file.

[Signature]
 Geologist (Zone-III)
 Geological Wing
 Deptt. of Industries, Shimla
 Dated 24-3-2023

[Signature]
 Geologist (Zone-III)
 Geological Wing
 Deptt. of Industries, Shimla

No. Udyog-Bhu(Khani-4)Laghu-179/1-Vol-I
 Government of Himachal Pradesh
 Department of Industries
 "Geological Wing"
 Dated; Shimla- 171001,

REGISTERED

दिनांक	30/9/2020
पृष्ठ संख्या	1281

2020

To

M/s Maa Vaishno Stone Crusher,
 Village Salauni Katola, P. O. Sainwala,
 Tehsil Nahan, Distt. Sirmour, H. P.

Subject:-

Approval of Modified Mining Plan of area granted on mining lease for collection/extraction of sand, stone & bajri from Khasra No. 141/3/2 measuring 46-12 Bighas (Pvt. land) falling in Mauza Mohaliya Katola of Tehsil Nahan, Distt. Sirmour, H. P. which has been executed on 4.4.2012 for a period of fifteen years.

Dear Sir,

In continuation to this office letter No. Udyog-Bhu(Khani-4)Laghu-179/11-Vol-I-3706 dated 16.7.2018 and the powers conferred by Rule 36 & Rule 40 (2) of Himachal Pradesh Minor Mineral (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules 2015, I hereby approve the above modified Mining Plan for the purpose of obtaining Environment Clearance of the area granted on mining lease. The said mining plan is approved for a period of five years from the date of issuance of environment clearance. This approval is subject to the following conditions:--

1. That the said Mining Plan is approved without prejudice to any other laws applicable to the mine/area from time to time whether made by the Central/State govt. or any other authority.
2. That this approval of the said Mining Plan does not in any way imply the approval of Govt. in terms of any other provisions of the H. P. Minor Minerals (Concession) Revised Rules, 1971 now repealed as Himachal Pradesh Minor Mineral (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules 2015 or any other laws including Forest (Conservation) Act, 1980, Environment Protection Act, 1986 and the rules made there under and other relevant statutes, orders and guidelines as may be applicable to lease area from time to time.
3. That the said Mining Plan is approved without prejudice to any orders or directions from any Court of competent jurisdiction.
4. That in case State Geologist, Geologist, any other inspecting officer/official of Geological Wing Department of Industries, after field inspection notices that proposals made and workings shown in the mining lease by the RQP need certain corrections/ amendments due to change in conditions either natural or man made, the inspecting officer can recommend necessary amendments in the Mining Plan at any point of time in the interest of environment and mineral conservation.
5. That the lease holder shall procure Environment clearance from the competent authority as per Environmental Impact Assessment notification, 2006 and amendments/notifications issued time to time in this regard.
6. That the approval of proposed mining operations is restricted to the mining lease area only.
7. That in case additional conditions are imposed by the Ministry of Environment & Forests Govt. of India while according clearance under EIA notification dated 14.9.2006 and any condition imposed by the

- State Govt. while granting mining lease the same shall have to be incorporated by making necessary amendments in the Mining Plan by the lessee through R. Q. P.
8. That in case Mining lease is not renewed or is terminated or working is suspended before the expiry of the lease period due to any reason, the approval of said Mining Plan shall stand automatically cancelled.
 9. That the lease holder shall carry out production of mineral in accordance to the production shown in said Mining Plan and Environmental Clearance which ever is less.
 10. That no person shall undertake mining operations in any mining lease area, except in accordance with the said Mining Plan approved & modified under sub rule (2) of Rule 39 & sub rule (2) of 40 of Himachal Pradesh Minor Mineral (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules 2015.
 11. That the lease holder shall carry out working in the mining lease area as per said Mining Plan only after obtaining permission to work in the mining lease area from the competent authority.
 12. That if the mining operations are not carried out in accordance with the approved modified Mining Plan the State Geologist, Geologist, Assistant Geologist and the Mining Officer, may order suspension of all or any of the mining operations and permit continuation of only such operations as may be necessary to restore the conditions in the mine as envisaged under the said Mining Plan.
 13. That if any thing is found to be concealed as required under various Rules and guidelines pertaining to mining in the context of the Mining Plan and the proposal for rectification has not been made, the approval shall be deemed to have been withdrawn with immediate effect.
 14. That in case of any violation of terms and conditions of the approved modified Mining Plan, the financial assurance deposited by the said lessee shall be liable to forfeited.

Enclosed:- Copy of approved Modified Mining Plan.

Yours faithfully,

State Geologist
Himachal Pradesh
Dated; 24-9-2020

Endst. No. As above.

Copy for kind information to:-

1. The Mining Officer, Sirmour at Nahan, Distt. Sirmour, H. P. alongwith a copy of modified Mining Plan for further necessary action.
2. Sh. Rajneesh Sharma State Geologist (Retd.), Strawberry Cottage, Strawberry Hill, Shhota Shimla-171002, H. P.

State Geologist
Himachal Pradesh

7.
30.9.20
Smh
keeping concerned
file.



State Level Environment Impact Assessment Authority
Himachal Pradesh

Ministry of Environment, Forest & Climate Change, Government of India,
at Department of Environment Science & Technology,
Paryavaran Bhawan, Near US Club, Shimla-1

Ph. 0177-2656559, 2659608 Fax: 2659609

F. No. HPSEIAA/2013/196 - 999

Dated: 2/3/2023

AMENDMENT

This is in reference to your online application No. SIA/HP/MIN/295204/2022 dated 12th December 2022 regarding amendment in production capacity as per the approved mining plan. The SEIAA in its 60th meeting held on 17/2/2023, examined the application & related documents i.e. amended Mining Plan approved by Department of Industries, GoHP, vide Letter No. Udyog Bu Khani 4 Laghu 179/11-Voll-12773 Dated 25-03-2018. The SEIAA after considering the request hereby approved the amendment in production capacity from 16128 MTA to 39971 TPA as per the approved mining plan by Department of Industries, GoHP. All other terms & conditions will remain same as per earlier issued Environment Clearance vide letter No. HPSEIAA/2013/196 dated 20/1/2014 & extension of validity letter vide F. No. SIA/HP/MIN/255612 (HPSEIAA/2013/196)-618-665 dated 23/08/2022 till the validity of Mining Plan or maximum upto 5 years whichever is earlier.


Member Secretary
State level Environment Impact Assessment Authority,
Himachal Pradesh

To

Sh. Manish Aggarwal,
S/o Ishwar Dass Aggarwal, #3439/11,
Chotta Chowk, Nahan (T), Sirmaur,
Himachal Pradesh 173001

Endst. No. As Above.

Dated:

2023.

Copy to following for further necessary action:

1. The Secretary (Environment), Ministry of Environment, Forests & Climate Change (MoEF&CC), Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003 .
2. The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032.
3. The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009.
4. The Director (Environment, Science & Technology) to the GoHP, Shimla-171001.
5. The Adviser (IA), MoEF&CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
6. The Integrated Regional Office, MoEF&CC, CGO Complex, Shivalik Khand, Longwood, Shimla, HP-171001.
7. The Monitoring Cell, MoEF&CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
8. Record File.


Member Secretary
State Level Environment Impact Assessment Authority,
Himachal Pradesh.